

[Shri Pratap Bhanu Sharma]

city, energy and electronics and in the backward areas. Efforts have been made to bring them under this Act. For this the hon. Minister deserves congratulations. During the last few years there has been deterioration in the working of the IFC. It lags behind the other Indian financial institutions like IDBI and ICICI. There is some fault in the functioning of this institution and the young entrepreneurs find certain difficulties in getting the loans.

SHRI C. MADHAV REDDI
(Adilabad) : This is the oldest Corporation.

SHRI PRATAP BHANU SHARMA :
This Corporation was set up in 1948 and its functioning needs to be improved. Therefore, the rules should be reviewed and its functioning should be improved.

So far as leasing and hire purchase by this corporation are concerned, Shri Madhav Reddy has said that this Corporation need not undertake this work. In this connection my view is that the functions which you have brought under the area of operation of the Corporation are definitely in consonance with the needs of the present times. The leasing or re-financing or hire purchase mentioned in it relate particularly to those assets of an industrial plant which will promote industrial progress. Therefore, there is no question of functioning outside this jurisdiction. What is to be noticed in it is that the corporate sector in the country and leasing and financing companies are entering this field very rapidly. The Finance Ministry and the Central Government should stop it because limited companies are formed in the corporate sector and after taking permission from the controller of capital issues, amass crores of rupees in the name of leasing and financing and mislead the people. They finance their own industries and that money is not utilised for the benefit of the public. As you have brought these activities under IFC and IDBI, I suggest that this activity should be stopped in the private sector or the corporate sector.

15.00 hrs,

Lastly, the most important thing is, and Shri Madav Reddy has also referred to it, that under the IFC there is the Risk Capital Foundation. It generally helps such entrepreneurs with assistance capital whose project cost is more than Rs 3 crores. They are given matching assistance by RPF. I suggest that the way our technocrats, professionals and young entrepreneurs are entering this field, RPF should think of giving more facilities. Presently, it is giving small loans in different ratios in different fields and that too to limited number of people. My suggestion is that for the development of the backward areas, the young engineers, technocrats and professionals who want to set up their own industries should be provided with facilities under relaxed rules. Alongwith its sanction, its implementation should also start. When we submit a proposal to the All India Financial Institution, a joint appraisal is made. It should also be associated in the joint appraisal so that the people may get assistance from the Foundation.

Through this amendment, IFC will help in the development of industrial estates in the backward areas and will provide economic assistance for this purpose. I suggest that if the local entrepreneurs come forward in the most backward areas and the neglected rural sectors, industrial estates should be promoted there on cooperative basis. IFCI can make its contribution in this regard by creating infrastructure like providing roads, railway lines; water supply, high tension electric wires. This aspect needs to be looked into. You have brought this amendment keeping in view the need to industrialise the country. It is a timely amendment. I thank you for this and support the Bill.

15.02 hrs.

COMMITTEE ON PRIVATE
MEMBERS' BILLS AND
RESOLUTIONS

Nineteenth Report

[English]

SHRI DAL CHANDER JAIN
(Damoh) : Sir, I beg to move the following :

"That this House do agree with the Nineteenth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 30 April, 1986."

MR. DEPUTY SPEAKER : The question is :

"That this House do agree with the Nineteenth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 30th April, 1986."

The motion was adopted.

15.03 hrs.

MUSLIM PERSONAL LAW
(SHARIAT) APPLICATION
(AMENDMENT) BILL

(Amendment of Section 2)

[English]

SYED SHAHABUDDIN (Kishanganj) : I beg for leave to introduce a Bill further to amend the Muslim Personal Law (Shariat) Application Act, 1937.

MR. DEPUTY SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Muslim Personal Law (Shariat) Application Act, 1937."

The motion was adopted.

SYED SHAHABUDDIN : I introduce the Bill.

CONSTITUTION (AMENDMENT)
BILL

(Amendment of Eighth Schedule)

[English]

PROF NARAIN CHAND PARASHAR (Hamirpur) : I beg to move for leave to

introduce a Bill further to amend the Constitution of India.

MR. DEPUTY SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

PROF NARAIN CHAND
PARASHAR : I introduce the Bill.

15.04 hrs.

FLOOD CONTROL AUTHORITY
OF INDIA BILL

[English]

DR. C. S. VERMA (Khagaria) : I beg to move for leave to introduce a Bill to provide for the setting up of a flood control authority of India to control floods and for matters connected therewith.

MR. DEPUTY SPEAKER : The question is :

"That leave be granted to introduce a Bill to provide for the setting up of a flood control authority of India to control floods and for matters connected therewith."

The motion was adopted.

DR. C. S. VERMA : I introduce the Bill.

CROP INSURANCE SCHEME
BILL

[English]

SHRIMATI USHA CHOUDHARI (Amravati) : Sir, I beg to move for leave to introduce a Bill to provide for a comprehensive crop insurance scheme and for matters connected therewith.

MR. DEPUTY - SPEAKER : The question is :